

FORM A PUBLIC ANNOUNCEMENT <i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
[FOR THE ATTENTION OF THE CREDITORS OF LONGRANGE COMMODITIES PRIVATE LIMITED]	
RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Longrange Commodities Private Limited
2. Date of incorporation of corporate debtor	24/07/2009
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai I
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2009PTC194346
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 118, 1st Floor, Plot No. 49, Vyapar Bhavan, P. D Mello Road Carnac Bunder, Chinchbunder, Princess Dock, Mumbai, Mumbai, Maharashtra, India, 400009
6. Insolvency commencement date in respect of corporate debtor	12/06/2026
7. Estimated date of closure of insolvency resolution process	09/12/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Kuldeep Tank Reg. No. - IBBI/IPA-001/IP-P-02776/2022-2023/14255
9. Address and e-mail of the interim resolution professional, as registered with the Board	202, Block-A, The One, RNT Marg., Indore 452001 Email: cakuldeepktank@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	202, Block-A, The One, RNT Marg., Indore 452001 Email: cirp.longrange@gmail.com
11. Last date for submission of claims	26/06/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 202, Block-A, The One, RNT Marg., Indore 452001
Notice is hereby given that the National Company Law Tribunal Mumbai Bench Court VI has ordered the commencement of a corporate insolvency resolution process of the M/s Longrange Commodities Private Limited on 12/06/2026. The creditors of M/s Longrange Commodities Private Limited are hereby called upon to submit their claims with proof on or before 26-June-2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA-NA Submission of false or misleading proofs of claim shall attract penalties. Date and Place: 14/06/2026, Indore Kuldeep Tank Interim Resolution Professional In the matter of Longrange Commodities Private Limited CIN-U51909MH2009PTC194346 IBBI Reg. No. IBBI/IPA-001/IP-P-02776/2022-2023/14255 AFA valid till 30/06/2027. Office: 202, Block-A, The One, RNT Marg., Indore 452001 9826677735/9977332329/0731-4226345	